

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Abraham P.George, AM & Shri George George K, JM

IT(TP)A No.549/Coch/2015 : Asst.Year 2011-2012

The Joint Commissioner of Income-tax, Special Range Trivandrum.	Vs.	M/s.R.M.Education Solutions Private Limited B-5, Gayathri Buyilding Technopark Campus Kariavattom Trivandrum - 695 581. PAN : AACCR3655F.
(Appellant)		(Respondent)

CO No.06/Coch/2016 : Asst.Year 2011-2012

M/s.R.M.Education Solutions Private Limited B-5, Gayathri Buyilding Technopark Campus Kariavattom Trivandrum - 695 581.	Vs.	The Joint Commissioner of Income-tax, Special Range Trivandrum.
(Cross Objector)		(Respondent)

Revenue by : Sri. Shantom Bose, CIT-DR

Assessee by : Ms.Phalguni Sharma

Date of Hearing : 21.11.2017	Date of Pronouncement : 01.12.2017
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ORDER

Per George George K, JM

At the time of hearing before us, the learned Departmental Representative has placed on record an application dated 20th October, 2017 requesting for permission to withdraw its appeal. The learned Counsel for the assessee has also placed on record an application dated

21st November, 2017 requesting for permission to withdraw its cross objection. We, therefore, permit the Revenue and assessee to withdraw their respective appeal and cross objection.

2. In the result, Revenue's appeal and assessee's cross objection are dismissed, as withdrawn.

Order pronounced on this 01st day of December, 2017.

Sd/-
(Abraham P.George)
ACCOUNTANT MEMBER

Sd/-
(George George K.)
JUDICIAL MEMBER

Cochin ; Dated : 01st December, 2017.
Devdas*

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The DRP, Bengaluru.
4. ACIT, Circle 1(1) Trivandrum.
5. DR, ITAT, Cochin
6. Guard file.

True copy

BY ORDER,

(Asstt. Registrar)
ITAT, Cochin